

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9825/2026

[Arising out of impugned final judgment and order dated 03-04-2026 in CRLA No. 616/1985 passed by the High Court of Judicature at Allahabad]

SUBHASH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 227215/2026 - APPLICATION FOR BAIL

IA No. 145907/2026 - EXEMPTION FROM FILING O.T.

Date : 17-08-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Pulkit Tare, Adv.
Mr. Sandeepan Pathak, AOR
Mr. Rahul Gupta, Adv.
Mr. Krishna Kumar Yadav, Adv.
Mr. Abhishek Yadav, Adv.

For Respondent(s) : Mr. Yasharth Kant, AOR
Mr. Kameshwar Nath Mishra, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Abhinav Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the Special Leave Petition as well as on the IA No. 227215/2026, which is an application for bail.
2. Mr. Yasharth Kant, learned counsel, accepts notice

on behalf of the respondent-State of Uttar Pradesh.

3. Let reply be filed within four weeks from today.

4. List the matter after four weeks.

(RAHUL KUMAR)
COURT MASTER (SH)

(KOMAL)
COURT MASTER (NSH)